

(f) & (g) Do not arise.

Revival of Textile Mills

*406 DR. SATYA NARAYAN JATIA : Will the Minister of TEXTILES be pleased to state :

(a) the number of textile mills of National Textile Corporation/State Textile Corporations and private sector which have been given winding up orders by the Board for Industrial and Financial Reconstruction and the Appellate Tribunal during the last three years till July, 1996, State-wise; and

(b) the policy and outcome of the measures taken to revive the above closed N.T.C./S.T.C/private sector mills and rehabilitation of the workers by providing employment during the above period and the expenditure incurred thereon?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) The number of textile mills which have been recommended for winding up by the Board for Industrial and Financial Reconstruction from 1.8.93 to 31.7.96, State-wise, is given below :-

State	Number of cases recommended for winding up by BIFR
Andhra Pradesh	2
Gujarat	11
Haryana	3
Karnataka	2
Madhya Pradesh	3
Maharashtra	6
New Delhi	1
Rajasthan	2
TamilNadu	1
Uttar Pradesh	15
West Bengal	1
Total	47

The Appellate Authority for Industrial and Financial Reconstruction does not issue winding up orders for any company or industry.

(b) Government has set up the Board for Industrial and Financial Reconstruction (BIFR) to enquire into the working of sick industrial companies and to prepare and sanction, as appropriate, schemes for their revival. BIFR under Sick Industrial Companies Act, 1985 recommends winding up to the concerned High Court.

Government has established Textile Workers Rehabilitation Fund Scheme (TWRFS) to provide interim

relief to the workers of permanently/partially closed mills. None of the above 47 mills have availed of assistance under the TWRF Scheme, though the application of one mills (M/s Rustom Mills & Industries Ltd. Ahmedabad) has been received. However, since the inception of TWRF Scheme in 1986, an amount of Rs. 81.97 Crs. has been disbursed under the scheme to 41,449 workers of 28 eligible mills.

Credit Flow in Manipur State

*407. SHRI TH. CHAOBA SINGH : Will the MINISTER of FINANCE be pleased to state :

(a) per capita credit disbursement by Central Financial Institutions in Manipur State during each of the last three years,

(b) the changes in the policy, if any, envisaged by the Government to increase credit disbursements in Manipur State during 1996-97; and

(c) the time by which the Bank Branches in the non-banked areas are likely to be opened in Manipur.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) As per information provided by the Industrial Development Bank of India (IDBI), the per capita disbursements made by all India financial institutions (AIFIs) in the State of Manipur during the last three years were as under :

Year	Per capita disbursements (Rs.)
1993-94	5.7
1994-95	1.0
1995-96	11.6

(b) IDBI has reported that the decision to locate a project in a particular State/Region vests with the entrepreneur who, in turn, is guided by such factors as the level of infrastructure facilities available in the State, availability of raw materials, skilled labour and proximity of market. With a view to accelerating industrial development, a new public financial institution named as North Eastern Development Finance Corporation Ltd. (NEDFi) has been established to finance creation, expansion and modernisation of industrial enterprises and infrastructure projects in the North Eastern Region including the State of Manipur. Notwithstanding the establishment of NEDFi, it would be the endeavour of AIFIs to assist all financially viable and technically feasible projects coming up in the State of Manipur.